

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00514/2018

Jabalpur, this Friday, the 14th day of December, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Suraj Kumar Dewangan (Sr. ALP (Diesel (OP)) S/o Shri J. Dewangan DOB 10.07.1978 DOA 27.03.2009 Mob. No.9752491277 P.F. No.09AE0140 R/o H.No.212 Sundar Nagar Kohka Bhilai Distt. Durg (C.G.) 490023
2. Kuber Das (Sr. ALP Diesel (OP)) S/o Shri Raj Kumar DOB 10.07.1983 DOA 21.03.2009 Mob.No.9752491280 P.F. No.09AE0150 R/o Quarter No.579 MIG-1 Hundco, Bhilai Distt. Durg (C.G.) 490001
3. Pawan Kumar Sao, S/o Shri Baiju Sao, DOB 29.03.1980 DOA 26.08.2006 Mob.No.9752443545 P.F. No.11AC0702 R/o Behind Santt. Zavier School, Kripal Nagar, Bhilai Distt. Durg (C.G.) 490023
4. Anjan Kumar (Sr. ALP Loco Bhilai) S/o Shri Janeshwar Singh, DOB 16.05.1976 DOA 03.04.2006 Mob.No.975244961 P.F. No.07VL0022 R/o 197/A Matri Kunj, Cross Street No.2 Bhilai Distt. Durg (C.G.) 490006

-Applicants

(By Advocate –**Shri Gautam Prasad**)

V e r s u s

1. Union of India, Through its General Manager, South East Central Railway, G.M. Office Near Railway Station Bilaspur 495004 (C.G.)
2. Chief Personal Officer South East Central Railway G.M. Office, Near Railway Station Bilaspur 495004 C.G.
3. Divisional Railway Manager, South East Central Railway, Raipur Division Raipur (C.G.) 492001
4. Sr. Divisional Personal Officer South East Central Railway Raipur Division Raipur (C.G.) 492001

- Respondents

(By Advocate –**Shri Amit Jaiswal**)

OR D E R (ORAL)
By Navin Tandon, AM:-

The applicant has filed this Original Application praying for consideration of promotion on the post of Loco Pilot (Goods).

2. The respondents have filed their reply in which they have submitted that in view of the interim order dated 13.04.2018 in O.A. No.200/345/2018 filed by ***Banshidhar Choudhary and others*** vs. ***Union of India***, the respondents are unable to proceed with the promotion. It is seen that the interim order passed in O.A. No.200/345/2018 has been modified on date. Therefore, the O.A. may be disposed of as has been modified.

3. Learned counsel for the respondents as well as the applicant agreed that this would serve the purpose as far as this O.A. is concerned.

4. In view of the above submissions, this O.A. is disposed of.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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